

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S FE AAGROCHEM PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>M/s FE AAGROCHEM PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	29/08/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi and Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01400DL2012PTC241254
5.	Address of the registered office and principal office (if any) of corporate debtor	W-19 GREATER KAILASH-II NEW DELHI SOUTH DELHI DL 110048 INDIA
6.	Insolvency commencement date in respect of corporate debtor	03.09.2019 (Order passed by Hon'ble Adjudicating Authority in Company Petition No. IB-1311/ND/2018 on 03.09.2019 received on 09.09.2019)
7.	Estimated date of closure of insolvency resolution process	01.03.2020, which is 180 days from the date of order passed by Hon'ble Adjudicating Authority on 03.09.2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Prabhakar Kumar IBBI/IPA-002/IP-N00774/2018-2019/12373
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No 9 Canara Apartment, Sector 13 Rohini, North West, National Capital Territory of Delhi, 110085 Email: prabhakar_acs@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: E -18, Ground Floor, Guru Nanak Pura, Jail Road, Janakpuri, New Delhi - 110058 Email: feagrochem.cirp@gmail.com
11.	Last date for submission of claims	25 <sup>th</sup> September, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and	Relevant Forms are available at <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a>
	(b) Details of authorized representatives are available at:	N.A.

*Prabhakar Kumar*



Notice is hereby given that the National Company Law Tribunal, New Delhi (Court No. IV) has ordered the commencement of a corporate insolvency resolution process of the FE AAGROCHEM PRIVATE LIMITED on 03.09.2019.

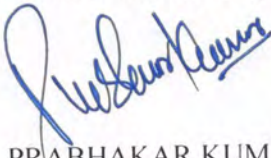
The creditors of FE AAGROCHEM PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 25<sup>th</sup> September, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 11.09.2019  
Place: New Delhi

  
PRABHAKAR KUMAR  
Interim Resolution Professional-FE AGGROCHEM PVT. LTD.  
Regn No. IIB/IPA-002/IP-N00774/2018-2019/12373



Note:-

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 ("CIRP Regulations"). The proof of claims should be submitted by way of the following specified forms in the CIRP Regulations:

- |         |   |
|---------|---|
| Form B  | - for claims by Operational Creditors   |
| Form C  | - for claims by Financial Creditors   |
| Form CA | - for claims by Financial Creditors in a class                                      |
| Form D  | - for claims by Workmen and Employees   |
| Form E  | - for claims by Authorised Representative of Workmen and Employees                  |
| Form F  | - for claims by Creditors other than Financial Creditors and Operational Creditors. |

In order to get a copy of the form, you may download from the above mentioned website: <https://www.ibbi.gov.in/home/downloads> and the CIRP Regulations.